

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-357/ND/2020**

**IN THE MATTER OF:
Mr. Nishit Goel**

...PETITIONER

Vs.

M/s. Hitani Enterprises Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

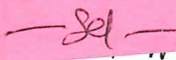
**Order delivered on 08.02.2021
(Virtual Hearing)**


**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant/Petitioner :Ms. Nitika Barman, Advocate.
For the Respondent/Corporate-debtor :Mr. T.S. Chaudhary, Advocate**

ORDER

Heard the submissions made by the learned counsels for both the parties. Learned counsels are directed to coordinate the date of meeting and time to their clients to meet and reconcile the matter. Let the matter be posted to **26.02.2021**.


**(V.K. Subburaj)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Anjula)